

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF HARIHAR INTERNATIONAL PRIVATE LIMITED

RELEVANT PARTICULARS

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1.	Name of corporate debtor HARIHAR INTERNATIONAL PRIVATE LIMITED
2.	Date of incorporation of corporate debtor 22/12/1997
3.	Authority under which corporate debtor is incorporated / registered RoC-Jharkhand
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor U00500JH1997PTC008277
5.	Address of the registered office and principal office (if any) of corporate debtor NEAR BANK OF INDIA P.O.- SUNDER NAGAR JAMSHEDPUR JHARKAND 832107
6.	Insolvency commencement date in respect of corporate debtor 31/08/2022
7.	Estimated date of closure of insolvency resolution process 27/02/2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional Ms. Meera Prasad IBBI/IPA-003/IP-N00278/2020-2021/13136
9.	Address and e-mail of the interim resolution professional, as registered with the Board Flat No 103, First Floor, Anurag Apartment, Ashok Asthali, Near Dibadih Flyover ,Ranchi , Jharkhand - 834002 Email - pdmeera@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional AAA INSOLVENCY PROFESSIONALS LLP, Kolkata Office- Mousumi Co. Op. Housing Society, 15B, Ballygunge Circular Road, Kolkata- 700019 Email - hipl.cirp@gmail.com
11.	Last date for submission of claims 14/09/2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional N/A
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) N/A
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at: (a) https://www.ibbi.gov.in/home/downloads (b) N/A

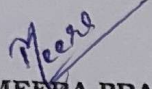
Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the HARIHAR INTERNATIONAL PRIVATE LIMITED on **31/08/2022**.

The creditors of **HARIHAR INTERNATIONAL PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before 14/09/2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA- N/A.

Submission of false or misleading proofs of claim shall attract penalties.


MEERA PRASAD

Reg No. : IBBI/IPA-003/IP-N00278/2020-2021/13136
AFA: AA3/13136/02/230623/300683 | Valid Upto: 23-Jun-23

Date: 03/09/2022

Kolkata: